

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 205/TT/2014

Subject : Truing up transmission tariff for 2009-14 tariff block and transmission tariff for 2014-19 tariff block for ASSET-I: (a) 50 MVAR Reactor at Narendra Sub-station, (b) Narendra - Davanagere 400 kV DIC TL and 50 MVAR Bus Reactor at Mysore, (c) LILO of Kolar-Sriperambudur 400 kV SIC line along with one 50MVAR Reactor at Kalivanthapattu, ASSET-II: (d) 2nd 315 MVA Auto Transformer at Hiriyr Sub-station, ASSET-III: (e) 1st 315 MVA Auto Transformer at Kalivanthapattu Sub-station and (f) 2nd 315 MVA Auto Transformer at Kalivanthapattu Sub-station Along with associated bays and Equipments under "Transmission System associated with Kaiga-3 & 4 (2x235MW) Project" in Southern Region.

Date of Hearing : 2.12.2015.

Coram : Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Karnataka Power Transmission Company Ltd. and 14 Others

Parties present : Shri S.K. Niranjan, PGCIL
Shri S.S. Raju, PGCIL
Shri Angaru Naresh Kumar PGCIL
Shri Jasbir Singh, PGCIL
Shri Shashi Bhushan, PGCIL
Shri J. Mazumder, PGCIL
Shri R. Prasad, PGCIL
Shri Sunil Kumar, PGCIL
Shri Rakesh Prasad, PGCIL
Shri Anshul Garg, PGCIL



Shri M.M. Mondal, PGCIL
Shri S.K Venkatesan, PGCIL
Shri Jayaprakash. R, PGCIL
Shri S. Vallinayagam, Advocate, TANGEDCO

Record of Proceedings

The representative of the petitioner submitted that:-

- a) The instant petition has been filed for truing up of transmission tariff for 2009-14 tariff block and determination of transmission tariff for 2014-19 tariff block for three assets of the "Transmission System associated with Kaiga-3 & 4 (2x235MW) Project" in Southern Region; and
- b) The investment approval for the transmission project was accorded by Government of India vide letter dated 29.3.2005 at an estimated cost of ₹58825.00 lakh, including IDC of ₹3072.00 lakh. Subsequently, the approval for revised cost estimate was accorded by the Board of Directors of the petitioner company vide its memorandum dated 29.12.2008 at an estimated cost of ₹100716.00 lakh including IDC of ₹9503 lakh.

2. The learned counsel for TANGEDCO, Respondent No. 4, submitted the petitioner is claiming tariff in the instant petition which is not in existence. The representative of the petitioner clarified that the respondent is referring to different schemes and the assets covered in the petition were commissioned during 2008 and the Commission has already approved the tariff for these assets for the 2004-09 and 2009-14 tariff period.

3. The Commission directed the petitioner to provide the Single Line Diagram of the original scheme and the modified scheme to the respondent as well as the Commission by 7.12.2015.

4. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-
(V. Sreenivas)
Dy. Chief (Law)

